

**International/Regional Conventions/Instruments/Conferences on
Trafficking**

For Full Text of Core International Instruments

<http://www2.ohchr.org/english/law/>

Beijing platform of action: Fourth World Conference on Women, 1995

Brussels Declaration on Preventing and Combating the Trafficking in Human Beings, 2002 <http://www.belgium.iom.int>

Convention for the Suppression of Traffic in person and exploitation of Prostitution of others, 1949

Convention of Rights of Child, 1989, Article 11

Convention on Action against Trafficking in Human Beings, 2005 (Council of Europe) 2005

Convention on the Elimination of all forms of Discrimination against Women, 1979 [CEDAW] Article 6

European Society for Child and Adolescent Psychiatry, 2003 [ESCAP]
www.escap-net.org/

Inter American Convention on International Traffic in Minors, 1994
<http://www.oas.org/juridoc/english/treaties/b:57.html>

International agreement convention for suppression of the white Slave Traffic 1904 and 1910 <http://www.oas.org/Juridoc>

International Convention for the suppression of the Traffic in Women of full age, 1933 <http://www.oas.org/Juridoc>

International Convention for the suppression of Traffic in Women and children, 1921 [League of Nations] <http://www.oas.org/Juridoc>

International Convention on the Protection of the Rights of all Migrant Workers and Member of their families.

International Covenant on Civil and Political Rights. [ICCPR] Article 24

International Covenant on Economic, Social and Cultural Rights [ICESCR], 1966, Article 10

Optional Protocol to the Convention on the Elimination of all forms of Discrimination against Women, 1999 [CEDAW]

Optional Protocol to the Convention on the Rights of Child on the Sale of Children, Child Prostitution and Child Pornography.

Protocol against smuggling of migrants by land, sea and air, supplementary the United Nations Convention against transnational organized crime. (A/RES/55/25[Annex III]), 8 January, 2001

Protocol to Prevent, Suppress and Punish Trafficking in persons, especially women and children, supplementing the United Nations Convention against Transnational Organized Crime. 2000 (A/RES/55/25 (Annex II) 8 Jan 2001) (PALERMO PROTOCOL)
<http://www.uncjin.org/Documents/conventions.dcatoc>

Recommended Principles and Guidelines on Human Rights and Human Trafficking, 2002 (OCHR) <http://www2.ohchr.org/english/law/>

SAARC Convention on Preventing and Combating the Trafficking in Women Children for Prostitution, 2002
<http://www.saarc-sec.org/SAARC-Conventions>

SAARC Convention Regional arrangement for promotion of Child welfare in South Asia, 2002

Second World Congress against Commercial sexual exploitation of Children, Yokohama, 2001

Slavery Convention, 1926

Supplementary Convention on the Abolition of Slavery, Slave Trade and Institutions and Practices Similar to Slavery, 1956

United Nations Convention Against Transnational Organized Crime, 2000

United Nations Development Fund for Women, 2003 [UNIFEM]
www.unifem.org/

United Nations: Protocol on Intern State Rescue and Post Rescue Activities Relating to Trafficking Persons

Universal Declaration of Human Rights, [UDHR] 1948

World Conference on Human Rights, 1993, Vienna

World Congress against the Commercial Sexual exploitation of Children, 1996

World Tourism Organization's (WTO)
Tourism Bill of Rights and Tourist Code, 1985
<http://www.world-tourism.org>

INTERNATIONAL LABOUR ORGANIZATION

**Full Text of ILO Conventions is available
at:<http://www.ilo.org/ilolex/english/index.htm>**

International Labour Organization Conventions:

No.29 – Forced Labour Convention, 1930, Article 1
(India – Ratified on 30/11/1954)

No.105 – Abolition of Forced Labour Convention, 1957
(India - Ratified on 18/05/2000)

No.138 – Minimum Age Convention, 1973

No.182 – Worst Forms of Child Labour Convention, 1999, Article 3